

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.2341
TO BE ANSWERED ON THE 11TH MARCH, 2016

ADARSH SCAM

2341. DR. KIRIT SOMAIYA:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Government has referred the Adarsh Cooperative Housing Scam to CBI to give a logical end to this scam; and
(b) if so, the details thereof?

A N S W E R

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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- (a) **Yes, Madam.**
- (b) **Central Bureau of Investigation (CBI) had registered Regular Case No. RC6(A)/2011, dated 29.01.2011 u/sec 120-B, 420, 468 & 471 IPC and 13(2) r/w 13(1)(d) of Prevention of Corruption Act, 1988 against 13 accused persons, based on the investigation carried out by the CBI. Charge-sheet was filed by CBI against total 13 persons on 04.7.2012.**

Subsequently, after further investigation on the orders of Hon'ble High Court of Bombay, two Supplementary Charge Sheets were filed on 27.3.2014 and 19.6.2014 u/s 120-B r/w 420 IPC and Section 3 of Benami Transactions (Prohibition) Act, 1988 against 50 more accused persons.
